

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, LUDHIANA

No. 3789/9 dt. 17/3/2021 ORDER

In continuation of this Office order bearing This is for the information of all the concerned that Rule 11, Chapter 1-B, Volume-1 of Hon'ble Punjab & Haryana High Court, Chandigarh, rules and orders provides as under:-

"The reception of plaints and petitions made under the Code of Civil Procedure for judicial purposes, by post, is irregular. All the applications of a judicial nature received by post should be filed and on each application so filed an endorsement should be made to the effect that it was filed as not having been properly presented. This does not apply to applications for copies of judicial proceedings, which are not applications for judicial purposes made under the Code; but are applications dealt with under administrative authority".

Therefore, no plaint/petition/Application of Judicial nature received in this Office by post (electronic or physical) will be entertained and the same shall be filed.

March 10, 2021

  
District and Sessions Judge,  
Ludhiana